

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.NO.126/2000

Thursday this the 25th day of May, 2000

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Smt. Mariamma Alexander,  
W/o Alexander, Head Clerk,  
Civil Construction Wing (AIR & TV)  
Ernakulam, Permanent Address  
Elias Bhavan, House No.11/106,  
Paruthipara,  
Trivandrum.15.

...Applicant

(By Advocate Mr. T.C.Govindaswamy)

Vs.

1. Union of India represented by  
the Secretary to the Govt. of India,  
Ministry of Communications,  
New Delhi.
2. The Director General,  
All India Radio,  
Prasarbharathi Broadcasting Corporation  
of India, New Delhi.
3. Statin Director,  
All India Radio,  
(Prasarbharathi Broadcoasting Corporation  
of India, Trivandrum.
4. Executive Engineer (Civil)  
Civil Construction Wing (AIR & TV)  
Kakkanad, Ernakulam.

...Respondents

(By Advocate Mr.Rajendrakumar. M, ACGSC)

The application having been heard on 25.5.2000, the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

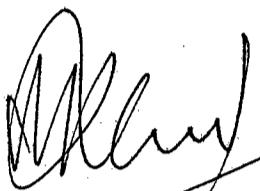
We have heard the learned counsel on either side.  
The claim in this application is for enforcement of the  
orders of the Director General, Prasarbharathi  
Broadcasting Corporation, which has not been notified

under the Administrative Tribunals Act. Therefore, this tribunal lacks jurisdiction to entertain this application. The application is therefore rejected. The applicant is at liberty to seek appropriate relief before appropriate forum.

Dated the 25th day of May, 2000



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER



A.V. HARIDASAN  
VICE CHAIRMAN

S.